ITEM NO.8

COURT NO.4

SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Criminal) No.168/2019

INDU KAUL (ADVOCATE)

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

(FOR ADMISSION and IA No.90450/2019-EXEMPTION FROM FILING O.T.)

Date: 25-06-2019 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Ms.Kumud Lata Das, AOR Ms.Sheetal Dang, Adv. Ms.Savita Singh, Adv. Mr.Ravi Agarwal, Adv. Mr.Rajiv K. Sinha, Adv. Ms.Indu Kaul, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Having heard learned counsel for the petitioner, we are not inclined to entertain the present writ petition under Article 32 of the Constitution of India. However, we grant liberty to the petitioner to approach the jurisdictional High Court(s) in respect of the prayer made in the writ petition.

At this stage, learned counsel for the petitioner states that liberty may be granted to file a separate writ petition with details and particulars in respect of prayer (d) before this Court.

Without expressing any opinion we observe that writ petition if filed before this Court would be examined and considered notwithstanding the present order.

The writ petition is disposed of accordingly.

Pending applications, if any, stand disposed of.

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(Ashok Raj Singh) Court Master (Anita Rani Ahuja) Court Master